

**Central Electricity Regulatory Commission
New Delhi**

**Petition No. 332/MP/2020
alongwith I.A. Nos. 18 & 65/2022**

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of dispute arising out of the action of Power Grid Corporation of India in seeking opening of a Letter of Credit in favour of PGCIL towards PoC charges for the unutilized Long-Term Access for 50 MW capacity.

Date of Hearing : 11.4.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Ostro Kutch Wind Private Limited (OKWPL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Ms. Mazag Anarabi, Advocate, OKWPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Ajay Upadhyay, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Shri Shashank Shekhar, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Learned proxy counsel for the Petitioner sought a short adjournment as the arguing counsel is not available.

2. The Commission adjourned the matter. However, observed that no further adjournment will be allowed in the matter as it is a long pending matter of 2020.

3. The petition shall be listed on 16.5.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

